

**Central Administrative Tribunal  
Madras Bench**

**OA 310/01839/2017 & MA 888/2017, 493/2018**

**Dated Tuesday the 26<sup>th</sup> day of March Two Thousand Nineteen**

**P R E S E N T**

**Hon'ble Mr. P. Madhavan, Member (J)  
&  
Hon'ble Mr. T. Jacob, Member (A)**

1. All Intellectual Property Rights SC/ST Employees Association, Rep. by its President Smt. K. Rajeswari IPR Building, G.S.T. Road Guindy, Chennai – 600 032.
2. Sankara Narayanan, Superintendent Patent Office, IP Bridgs, GST Road Chennai – 600 032. .. Applicants

**By Advocate M/s. Sudharshana Sunder**

**Vs.**

1. Union of India  
Rep. by its Secretary  
Ministry of Commerce & Industry  
New Delhi.
2. The Controller General  
Office of Patents, Designs  
and Trade Marks  
Bhoudhik Sampada Bhavan  
S.M. Road, Antop Hill, Mumbai – 400 037.
3. Deputy Controller  
Office of Patents and Designs  
and Head of Office  
Patent Office  
Intellectual Property Building  
G.S.T. Road, Guindy, Chennai – 600 032.

4. National Commission of Scheduled Caste  
5<sup>th</sup> Floor, Loknayak Bhawan  
Khan Market, New Delhi – 110 003. .. Respondents

By Advocate **Mr. M. Kishore Kumar (R1-3)**

**ORAL ORDER**

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

Counsel for the applicant represented by proxy counsel. Counsel for the respondents present. It is seen that the applicant was absent even on previous occasions i.e. 19.03.2019, 21.03.2019. Accordingly the matter was posted for today under the caption 'For Dismissal'. Even today neither the applicant nor the counsel for the applicant is present. It seems that the applicant is not interested in prosecuting the case. Accordingly the OA and MA 888/2017 are dismissed for default.

(T. Jacob)  
Member (A)

26.03.2019

(P. Madhavan)  
Member(J)

AS